

[Shri Karmarkar]

Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (i) and (ii) above could not be laid within the prescribed period.

[Placed in Library. See No. S-406/54.]

REPORT OF TARIFF COMMISSION ON
AUTOMOBILE LEAF SPRING INDUSTRY AND
GOVERNMENT RESOLUTION THEREON

Shri Karmarkar: I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report of the Tariff Commission on the Automobile Leaf Spring Industry, 1954; and

(ii) Ministry of Commerce and Industry Resolution No. 21 (1)-T.B./54, dated the 9th October 1954.

[Placed in Library See No. S-407/54.]

NOTIFICATION UNDER INDIAN TARIFF
ACT

Shri Karmarkar: I beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification No. S.R.O. 3161, dated the 1st October, 1954, under sub-section (2) of section 4A of the Indian Tariff Act 1934. [Placed in Library. See No. S-403/54.]

NOTIFICATION UNDER CINEMATOGRAPH
ACT.

Shri Karmarkar: On behalf of Dr. Keskar, the Minister of Information and Broadcasting, I beg to lay on the Table a copy of the Ministry of Information and Broadcasting Notification No. S.R.O. 2767, dated the 17th August, 1954, under sub-section (3) of section 8 of the Cinematograph Act, 1934. [Placed in Library. See No. S-409/54.]

NOTIFICATIONS UNDER SEA-CUSTOMS
ACT

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy each of the Customs Notifications Nos. 108 and 109, dated the 25th September, 1954, under sub-section (4) of section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953. [Placed in Library. See Nos. S-410/54 and S-412/54.]

PETITION RE: MULTIPLE ALLOT-
MENT OF EVACUEE PROPERTY TO
DISPLACED PERSONS

Secretary: Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the Lok Sabha. I have to report that a petition as per statement laid on the Table has been received relating to the multiple allotment of evacuee property to the displaced persons and other allied matters.

STATEMENT

Petition relating to the multiple allotment of evacuee property to the displaced persons and other allied matters.

No. of signatories	District or Town	State	No. of petitions
One	Azadpur Delhi	Delhi	38

PAPER LAID ON THE TABLE

EVIDENCE TENDERED BEFORE SELECT COM-
MITTEE ON RUBBER (PRODUCTION AND
MARKETING) AMENDMENT BILL

Shri A. M. Thomas (Ernakulam): I beg to lay on the Table a copy of the evidence tendered before the Select Committee on the Rubber (Production and Marketing) Amendment Bill, 1952, on the 21st and 22nd July, 1954. [Placed in Library. See No. S-411/54.]